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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ **C.O.(COMM.IPD-PAT) 68/2022**

GSP CROP SCIENCE PRIVATE LIMITED PLAINTIFF

Through: Mr. G. Nataraj, Mr. Ankur Vyas and Ms. Garima Joshi, Advocates (M:

8130459281).

versus

FMC AGRO SINGAPORE PTE LTD & ORS..... DEFENDANTS

Through: Mr. Peeyoosh Kalra, Mr. Vineet

Rohilla, Mr. Ankush Verma, Mr. Debashish Banerjee and Mr. Venkatesh, Advocates for R-1 and 2

(M: 9971799662).

11 WITH

CS(COMM) 662/2022

FMC CORPORATION & ORS.

..... Plaintiffs

Through: Dr. Sanjay Kumar, Ms. Arpita

Sawhney, Mr. Arun Kumar, Ms. Meenal Khurana, Ms. Harshit Dixit and Mr. Priyansh Sharma, Advocates

(M: 9810404749).

versus

GSP CROP SCIENCE PRIVATE LIMITED Defendant

Through: Mr. G. Nataraj, Mr. Ankur Vyas and

Ms. Garima Joshi, Advocates (M:

8130459281).

CORAM:

JUSTICE PRATHIBA M. SINGH

<u>ORDER</u>

% <u>09.11.2022</u>

1. This hearing has been done through hybrid mode.

I.A. 15631/2022 (under section 149 read with section 151 CPC) in CS(COMM) 662/2022

2. This is an application filed on behalf of the Plaintiffs seeking time to pay the requisite court fees. The Court fee is stated to have been deposited.

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Registry to verify and put up a report by the next date.

3. Accordingly, *I.A.* 15631/2022 is disposed of.

I.A. 15630/2022 (for discovery) in CS(COMM) 662/2022

- 4. This is an application for discovery of documents filed on behalf of the Plaintiffs.
- 5. Issue notice. Let the reply be filed within four weeks. Rejoinder, if any, be filed within four weeks.

I.A. 17626/2022 (for discovery) in CS(COMM) 662/2022

- 6. This is an application for discovery of documents filed on behalf of the Defendant.
- 7. Issue notice. Let reply be filed within four weeks. Rejoinder, if any, be filed within two weeks.

I.A. 16498/2022 (u/O XI Rule 1(10)) in CS(COMM) 662/2022

- 8. This is an application on behalf of the Defendant seeking to place additional documents on record. For the reasons stated in the application, the documents filed with this application are taken on record.
- 9. *I.A. 16498/2022* is disposed of.

I.A. 16976/2022 (u/O XI Rule 1(10) & 1(12)) in CS(COMM) 662/2022

- 10. This is an application filed on behalf of the Defendant seeking to place on record additional documents. The additional documents are taken on record. Copy be supplied to the ld. Counsel for the Plaintiff.
- 11. *I.A. 16976/2022* is disposed of.

I.A. 16975/2022 (u/O XI Rule 1(10) & 1(12)) in CS(COMM) 662/2022

12. This is an application seeking leave to file confidential documents in a sealed cover. The dossier relating to confidential documents of the Defendant is stated to have been handed over to the Local Commissioner

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and is in a sealed cover along with his report.

13. Accordingly, *I.A.* 16975/2022 is disposed of.

I.A. 16508/2022 (for direction) in CS(COMM) 662/2022

- 14. This is an application filed on behalf of the Plaintiffs seeking *status quo* orders. The orders in this application shall be passed along with the orders in the *interim* injunction application i.e. *I.A.15628/2022* which have already been reserved vide order dated 3rd November 2022.
- 15. Accordingly, orders in *I.A.* 16508/2022 are reserved.

I.A. 15775/2022 (for discovery) in C.O.(COMM.IPD-PAT) 68/2022

- 16. This is an application for discovery of documents filed on behalf of Defendant in *CS(COMM)* 662/2022, who is the Petitioner herein.
- 17. In view of the discovery application filed by the Defendant in the suit *CS* (*COMM*) 662/2022 seeking identical documents, the present application seeking identical information is disposed off, as the said suit and the present revocation petition are being heard and adjudicated together.
- 18. *I.A.* 15775/2022 is disposed of.

<u>CS(COMM)</u> 662/2022 and <u>C.O.(COMM.IPD-PAT)</u> 68/2022, <u>I.A.</u> 15629/2022 (u/O XXVI Rule 9 and Order XXXIX Rule 7)

19. List before the Joint Registrar on 24th November, 2022.

PRATHIBA M. SINGH, J.

NOVEMBER 9, 2022 MR/KT